

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-515

CP No- 53/241/242/ND/2021

New CA/312/2021

CA/236/2021

IN THE MATTER OF:

Ameet Khandelwal

V/s.

Pooja Goela

....Applicant

....Respondent

SECTION

U/s 241-242

Order delivered on 27.07.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Kumar Anurag Singh, Adv. Zain Khan and Adv. Shwetank Singh for petitioner

For the Respondent

: Adv. Chandrashekhar Chakalabbi for ICICI Bank, Sanjeev Mahajan, advocate for Respondent No.1

ORDER

CA/312/2021:-

By filing this application, the applicant has prayed for following reliefs:-

- a. **Allow the Respondent no. 1 a further period of two weeks to file their reply in "CA/236/2021 and CP No. 53/241/242/ND/2021.**
- b. **Pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.**

Heard. Ld. Counsels for the Applicant, and the petitioner of main application.

Ld. Counsel for applicant/respondent of main application submits that due to the death of mother of respondent i.e. Pooja Goela, the reply could not be filed within time. So, prayed for two weeks' time to file the reply in CA/236/2021 and in CP No. 53/241/242/ND/2021.

Ue



On the other hand, Ld. Counsel for the petitioner of main application has opposed the prayer on the ground that the person who died was the step mother of the applicant/respondent of main application and the applicant/respondent of main application had not good relations with her mother for the last 12 years.

So, without going into the facts, whether the applicant/respondent of main application had any good relation with his mother or not, we are of the view, since, the applicant/respondent seeks adjournment on the ground of the death of mother and so considering this, we are giving one more opportunity to the applicant/respondent to file the reply.

Applicant/respondent of main application is directed to file the reply within ten days from today failing which, in view of the earlier order, the applicant shall be deemed to be debarred from filing the reply. Rejoinder, if any, be filed within four days from the date of receipt of the reply. List the matter on 16.08.2021.

With this order, the present application i.e. **CA/312/2021 stands disposed off.**

CA/236/2021:-

Respondent of main application is directed to file the reply within ten days from today failing which, she shall be deemed to be debarred from filing the reply. Rejoinder, if any, within four days from the date of receipt of the reply. List the matter on **16.08.2021.**

CP No- 53/241/242/ND/2021:-

Respondent of main application is directed to file the reply within ten days from today failing which, in view of the earlier order, the applicant shall be deemed to be debarred from filing the reply. Rejoinder, if any, within four days from the date of receipt of the reply. List the matter on **16.08.2021.**

In the meantime, both the parties are hereby restrained from making any Bank transaction in respect of Accounts, which is in the name of the company, till the next date of hearing


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Chirag